

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 171 OF 2019 &
IA NOS. 711 & 710 OF 2019

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jindal Power Limited

.... Appellant(s)

Versus

Power Grid Corporation of India Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hamant Singh
Mr. Nishant Kumar
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

Mr. Hemant Sahai
Ms. Molhsree Bhatnagar
Ms. Himangini for M.B. Power

Mr. Mukund P. Unny
Mr. P.V. Dinesh for KSEB

ORDER

IA No. 710 OF 2019 –

(for exemption from filing certified copy of impugned order)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

APPEAL NO. 171 OF 2019 &
IA NO. 711 OF 2019

Appellant's counsel seeks interim direction against Respondents not to take any coercive steps. Respondents counsel submits that after issuance of notice, if amounts are not paid within a period of six months from the date of raising of the bills, and then only question of taking coercive steps would arise and since such period of six months is not yet over in the matter, there need not be any interim direction.

Objections by respondents to main appeal as well as stay application, if any, shall be filed within four weeks' time i.e. on or before 02.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to other side.

List the matter on **20.08.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson